

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM NO. 10**  
**(IB)-477(PB)/2018**

**IN THE MATTER OF:**

Au Small Finance Bank Ltd.

.... Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 18.09.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:-**

For the Petitioner/Applicant: -

For the Respondent(s): -

**ORDER**

Proxy counsel appearing for the applicant states that present application is filed on behalf of home buyers for change in appointment of the Authorised Representative of CoC in the ongoing CIRP against the corporate debtor. Let the matter be shortly adjourned.

List on 19.09.2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

18.09.2018  
Ritu Sharma

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**